Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan

## Public Notice No. 4 / 2023 New Delhi, dated the 11 April 2023

Subject: Procedure for obtaining Registration Certificate for import of Isopropyl Alcohol (IPA) subject to Country-wise Quantitative Restrictions (QR) for the year 2023-24 – reg

- **S.O.** (E): In exercise of powers conferred under paragraph 1.03 and 2.04 of the Foreign Trade Policy, 2023, the Director General of Foreign Trade hereby lays down the procedure for issuance of Registration Certificate (RC) for import of Isopropyl Alcohol (IPA) under ITC(HS) Code 29051220 subject to Country-wise Quantitative Restrictions (QR) for the year 2023-24 as notified, vide Notification No. 64/2015-20 dated 31.03.2023.
- 2. For the financial year 2023-24, a total of 1,32,440 MTs of Isopropyl Alcohol [under ITC(HS) Code 29051220] shall be allowed for import as per the country-wise allotted quantity given hereunder:

Country ↓	Quantitative Restriction (in MT) 2023-24				
Financial Year → Quarter →					
	1 <sup>st</sup>	2 <sup>nd</sup>	3 <sup>rd</sup>	4 <sup>th</sup>	Total
China PR	9,924	9,924	10,526	10,526	40,900
Germany	2,116	2,116	2,244	2,244	8,720
Japan	1,496	1,496	1,587	1,587	6,166
Korea RP	6,290	6,290	6,672	6,672	25,924
Netherland	2,421	2,421	2,568	2,568	9,978
Singapore	2,668	2,668	2,830	2,830	10,996
Taiwan	4,296	4,296	4,557	4,557	17,706
USA	2,214	2,214	2,348	2,348	9,124
Other Countries	710	710	753	753	2,926
Grand Total	32,135	32,135	34,085	34,085	1,32,440

- 3. The procedure for applying for RC and allocation of QR is as follows:
  - i. Before effecting any such imports, the Indian importer shall apply online for a Registration Certificate on the *DGFT* Website (https://dgft.gov.in) by navigating to Services → Import Management System → Apply for Registration Certificate for Imports
  - ii. Last date of filing of online application for obtaining RC is 20<sup>th</sup> April 2023.
  - iii. Details of imports affected against RC, if any availed earlier shall be provided as part of the application.
  - iv. RC shall be valid till end of the Financial Year 2023-24
  - v. <u>Utilization of RCs shall be reviewed on quarterly basis and may be revised based on the actual imports affected.</u> RC holders are directed to provide statement of their imports and quantities for surrender, if any, by the end of each Quarter of the Financial Year (June/September/December). Such details should be submitted through email at: policy2-dgft@gov.in and ddg1import-dgft@gov.in



- vi. Total imports allowed in any quarter shall not exceed the total of that quarter and the subsequent quarter as in the Table above. Accordingly, any excessively utilised QR for a quarter shall be deducted from the QR for the next quarter.
- vii. Any unutilised QR for a quarter shall be added to subsequent quarter.
- viii. In case, any country-specific QR is exhausted, the RC holder may seek available residual quantity vis-à-vis other country-specific QRs.
- ix. The maximum quantity cap for any single RC shall be fixed by this Directorate after due examination of the applications received.
- x. The DGFT reserves the right to make any changes in the modalities/allocation process at any point of time, as deemed fit.

## Effect of this Public Notice:

Procedure for filing application/issuance of Registration Certificate (RC) for import of Isopropyl Alcohol [under ITC(HS) Code 29051220] subject to Country-wise Quantitative Restrictions (QR) for the year 2023-24 have been specified.

(Santosh Kumar Sarangi)
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